

**GOVERNMENT OF INDIA
MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

**UNSTARRED QUESTION NO.3757
TO BE ANSWERED ON 21.12.2021**

DR. AMBEDKAR SCHEME FOR SOCIAL INTEGRATION

**3757. SHRI SHIVAKUMAR C. UDASI:
SHRI SUDHAKAR TUKARAM SHRANGARE:
SHRI PRADEEP KUMAR SINGH:
SHRI RANJEETSINGH HINDURAO NAIK NIMBALKAR:**

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) the number of couples provided incentives for inter-caste marriages under Dr. Ambedkar Scheme for Social Integration across the country during the last three years, the details thereof, year-wise, State/UT-wise particularly in the States of Karnataka, Maharashtra and Bihar;
- (b) the precise reasons for very slow implementation of the scheme for promotion of inter-caste marriages in Karnataka, Maharashtra and Bihar; and
- (c) the corrective steps taken by the Government for release of incentives to all the inter-caste couples in Karnataka, Maharashtra and Bihar on regular basis immediately after such marriages?

ANSWER

**MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT
(SHRI A. NARAYANASWAMY)**

- (a): The information enclosed at **Annexure**.
- (b): The application is required to be forwarded through the respective District Collector/District Magistrate and Social Welfare Department with recommendations. Applications that are received in the Foundation directly without having recommendation of the Competent Authority are returned to the applicant requesting them to re-submit the proposal duly authenticated/recommended by the concerned authority in the State Government. Moreover, there are cases where the marriage of the couple is not found registered under Hindu Marriage Act 1955 but under the State Marriage Registration Act. In such cases the concerned District Collector/District Magistrate are requested to forward a certificate regarding the status of religion of couple.

Documents received in piecemeal gets the process delayed or slow irrespective of all states.

- (c): The guidelines of the Scheme and application format indicating necessary documents required to be submitted and is available in the website: www.ambedkarfoundation.nic.in to facilitate the applicant to submit the proposal with all related documents at one go. They are also informed through mail/telephone how to submit the complete application through proper channel.

Letters are also sent to the District Collector/ District Magistrate in the State Government to give wide coverage of the Inter-caste Marriage Scheme for awareness of intended couple.

LOK SABHA UNSTARRED QUESTION NO. 3757 TO BE ANSWERED ON 21.12.2021**State wise statement of Dr. Ambedkar Scheme for Social Integration through Inter-Caste Marriages for the Years 2018-19 to 2020-21****Financial Year 2018-19**

S. No.	State	Sanctioned
1.	Andhra Pradesh	16
2.	Delhi	25
3.	Gujarat	04
4.	Haryana	06
5.	Maharashtra	06
6.	Rajasthan	04
7.	Telangana	10
8.	Tamilnadu	22
9.	Uttar Pradesh	09
10.	West Bengal	03
11.	Himachal Pradesh	03
12.	Karnataka	05
13.	Odisha	01
14.	Jharkhand	01
15.	Madhya Pradesh	02
16.	Chhattisgarh	01
17.	Jammu	01
18.	Uttarakhand	01
	Total	120

Financial Year 2019-20

S. No.	State	Sanctioned
1.	Andhra Pradesh	54
2.	Delhi	50
3.	Haryana	04
4.	Maharashtra	05
5.	Madhya Pradesh	02
6.	Telangana	52
7.	Uttar Pradesh	15
8.	Himachal Pradesh	01
9.	Tamilnadu	13
10.	Rajasthan	06
11.	Gujarat	09
12.	West Bengal	15
13.	Punjab	01
14.	Chhattisgarh	07
15.	Karnataka	04
16.	Puducherry	01
17.	Uttarakhand	03
18.	Odisha	02
19.	Kerala	04
	Total	248

Financial Year 2020-21

S. No.	State	Sanctioned
1.	Andhra Pradesh	114
2.	Delhi	36
3.	Haryana	07
4.	Maharashtra	17
5.	Madhya Pradesh	04
6.	Telangana	63
7.	Uttar Pradesh	26
8.	Himachal Pradesh	02
9.	Tamilnadu	57
10.	Rajasthan	01
11.	Gujarat	06
12.	West Bengal	11
13.	Punjab	02
14.	Chhattisgarh	04
15.	Kerala	01
16.	Uttarakhand	01
17.	Karnataka	01
	Total	353
